[श्री वीरेन्द्र वर्मा]

श्रव जो जमीन खरीदी गई है, वह दलाल के मार्फत खरीदी गई है। इसके म्राल वा 2688 पयुल-पंप, जिनका कीमत 12 लख रुपए होती है, यह गोदाम से, स्टाक से चौरा हए । इसके अतिरिक्त 1,344 पयुरुपस्प इम्पोर्ट किए गए थे, विदेशों से मंगाए गए ये जिनकी कि कीमत 6 लाख होती है, उनकी चोरी हुई ग्रीर ग्रगस्त सन 1988 में 1 लाख 50 हजार के मारूत के स्पेश्नर पार्टस वहां से चोरी हए जोकि मैहरोली के पास एक आटोमोबाइल फर्म है, उस **ग्रा**टोमोबाइल **फ**र्म में वे 1 लाख 50 हजार के पर्जे दिए गए। इसके बाद 20 लाख 1'0 हजार के और पर्जे चोरे हए। ये 20 लाख 10 हजार जब पिछले वर्ष जलाई में चोरी हए थे तो एक मान्त के के मत थी 71 हार, जिसका मतलब हुआं कि 29 मारूत वहां से चोरे हुई । इस प्रकार से भारी लट ग्रीर खसोट वहां पर मची हुई है। जो बहां का प्रबन्ध मण्डल हैं, वह सी फोसदो नाकामयाब रहा है इस प्रकार की चोरी के लिए मारूती_® के जो एस. ⊶ाईज हैं, उनका एक गिरोह बना हम्रा है जो इन पुर्जी की चोरी करता है, उनको बेचता है। ·यह बात भे सही हैं कि सी व ग्राप्लीएसo एफ० ने एकाध चोरी को पकड़ा भे है। जहां उन्होंने छुपा कर रखा था उने उन्होंने पकड़ लिया। यह एक निरंतर पैक्टिस बनी हुई है। इसलिए मैं भ्रापके माध्यम से सर-कार का ध्यान इस उद्योग की इन चोरी की तरफ ग्रीर पैसे के दुरुपयोग की तरफ आकर्षित करना चाहता है। मुझे यह उम्मीद है कि सरकार इस तरफ ध्यान देगी श्रीर कडाई से एक्शन लेगी। जो गिरोह बना हुआ है उसको भी खोलेगी कि यह कौन गिरोह स्पेयर पार्टस की चोरी कर रहा है श्रीरं बेच रहा है 'खास तौर से यह जो जमीन खरीदी गयी है 4 करोड़ रुपये की श्रीर दो ही दिन पहले 60 हजार रुपये एकड़ की, तो इस लूट को भी खोलेगी श्रीर दोषी व्यक्तियों को सजा देगी श्रीर सजा ऐसी देगी जिससे कि ग्रोर श्रादिमयों की हिम्मत इस प्रकार की गलत कार्यवाही करने की नहीं सके।

Inferior Quality Rice Stocks *in* FCI Godowns in West Bengal

Sir, our hon. Minister, Shri Sukh Ram, went to Calcutta recently, and he was convinced, when the complaints were received,- about the quality of rice. And it is for this reason he specifically sent a team consisting of Shri Gulab Singh a former Minister of Himachal Pradesh, Satyanarayan Raju, a former Minister of Andhra Pradesh, Shri V. M. Punial and some other senio, officials. They visi'ed West Bengal to inspect the rice stocks in godowns. 146 godowns in the entire State of West Bengal were covered by this team, and it was noticed that only 25 per cent of the total quantity, that is about 70 000, tonnes out of 2.8 lakh tonnes was considered good for human consumption. I would like to know from the hon. Minister whether . they are going to destroy the balance of two lakh tonnes completely or the unsuspecting public will be forced to eat this unedible rice. Sir, I would like to know what this relaxed specification of the FCl is. Has the FCl the authority to relax this specification as far as the quality of rice and wheat is concerned? Sir, even if this relaxed specification is accepted, only 30,000 tonnes will go und_{er} thi_s category and we will still be left with 1.70 lakh tonnes which has to be reprocessed before use. Can the Government categorically confirm that nor unedible rice will be supplied by the FCI, and the same will be processed and not auctioned to private parties who may sell the same to the poor masses? Sir, at this point I would like to add that in spite of the clear, policy decisions of the Government of India, the FCI in collusion the vested interests does not take genuine and timely action t₀ have the food bags machine-stitched, resulting in adulteration an_d theft i_n transit. This tardy effort is being made even this year with the result that out of millions of tonn_{es} procured, probably i_n Punjab and Haryan_{a on}ly w_e hav_e procured mor_e than 17.million tonnes, but only 2500 tonne_s have been machine-stitched, and the balance has been hand-stitched and the result is that when it is under transportation or kept i_n stocks, it i_s adulterated and it is stolen also. I want to draw the attention of the Government to these things. Thank you.

Special

SHRi SUKOMAL SEN (West Bengal): Mr. Vice-Chairman, Sir, while associating myself with the special mention made by Mr. Bagrodia, I would like to say that we have been repeatedly raising this issue that rice supplied to West Bengal, the most part of it, is not fit for human consumption. Now a Central team has visited FCi godowns and they have confirmed the allegation that it is correct. I am glad that one Congress M.P. ha_s raised this issue. I--would request the Government through you that the Government should look into it and they should not send unedible rice to West Bengal and only such rice which is fit for human consumption should be sent.

SHRI RAOOF VALIULLAH (Gujarat): Mr. Vice-Chairman, Sir, while associating myself with the special mention made by Shri Bagrodia I Want to mention here that even in Gujarat the same kind of complaints have been received, i.e., the rice .supplied to Gujarat is rain-soaked. Now, I understand that there has been some relaxation in specifications but I would like t₀ know what kind of relaxation ha_s permitted by'the FCI and whether the rain-soaked rice which has been supplied to Gujarat will be examined in the light of • what Mr. Bagrodia has said and further quantity of rice will be supplied t₀ Gujarat.

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY); We had a distussion on the $issu_e$ raised by the Member. I do not think that once again you ca_n repeat all these things.

SHRIMATI KANAK MUKHERJEE

(West Bengal) sir, I associate myeelf with what the preceding speakers have stated. Only such rice which is fit for human consumption should be Fent to West Bengal. I hope the Government will look into it. (Interruptions;).

SHRi GURUDAS DAS GUPTA (West Bengal); Mr. Vice-Chairman, Sir, I compliment Mr. Bagrodia, because being a member of the Treasury Benches h_e .only confirms the' allegation that the Left Front Government of West Bengal is making, that most of the rice supplied to our state is below human consumption standard. This, once again, proves the callousness of the work of FCi and once again proves the callousness Government department the der which the FCI works. I believe 'having this complaint from a Congress Member, the Government of India will take note of it and arrange to supply proper quality rice to West Bengal.

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY); You have made no new point.

SHRI M, A. BABY (Kerala); Sir, all along we were under the impression that thin unedible stuff is being sent only to' states like Kerala West Bengal and Tripura, and so on. But now perhaps the FCi must be having more unedible stuff than that can be sent to thse States. That is why some Congress (I) ruled States are also getting this. So you kindly direct • the Minister concerned that immediate stop should be put to this practice. Now Onam festival is approaching in Kerala. Thi_s i_s a national festival. W_e have been told that even during Onam festival, which is our national' festival, such stuff will be sent by the Central Government through the FCI, and the stuff that possibly is not fit for human consumption will be sent. .

SHRI T. R. BALU (Tamil Nadu):) Sir, I share-the views expressed by my colleague just now that the rice

[Shri T. R. Balu]

supplied to Tamil Nadu from the common pool is well below the standard, I mean that it is sub-standard, and it is not at all edible, I request the concerned authorities that proper quality rice is supplied from the common pool. Furthermore, the quantity of rice supplied to Tamil Nadu is" not at all adequate to meet the needs of the people. This should be looked into and the quota increased. Thank you.

SHRI SANTOSH BAGRODIA; Mr. Vice-Chairman, Sir, when I raised this matter, it was not done with a view to seeing whether I belonged to the Congress party or Communist pa-rty or any other party. I am not politicalistn'g the whole issue and this the people must understand. The people who are eating this rice, it is not a question whether they "are Congress men or Communists," but they are the citizens of India. And therefore we must not politicalise ' the whole issue.

SHRI V. GOPALSAMY (Tamil Nadu): The Central Ministers and the Government should understand that.

SHRIMATI B1JOYA CHAKRA-VARTY (Assam); Sir, the point that I want to raise is that the Government should know what kind of rice is being supplied in Delhi itself. I have seen the rice supplied in Super Bazar and the fair price shops. It is beyond human consumption. Government should take care of it in Delhi, not to speak of other States'. Although I have my complaint about it for my own State but I' do not say it.

I.CONSTITUTION(S1XTY- .FOURTH AMENDMENT)BILL,1989. II. CONSTITUTIONS (SIXTY-FIFTH AMENDMENT)BILL,1989*Contd*.

THE 'VICE-CHAIRMAN (SHRI V. NARAYANASAMY); Now we take up The Constitution (Sixty-fourth

Amendment) Bill, 1989', and The Constitution (Sixty-fifth Amendment), Bill, 1989. Shri Upendra will continue.

SHRI PARVATHANENI UPENDRA (Andhra Pradesh); Mr. Vice-Chairman before.I pick up the threads of m_{ν} arguments of the day before yesterday, T would like to brieftly recapitulate the few points which form the basis of my objections to these Bills.

While we welcome any attempts' at decentralisation of powers strengthening of the panchayat rai institutions, we oppose these Bills because we firmly believe that these are encroachments upon, the powers of the States and these are politically motivated, the political motive being perpetuation of Rajiv-raj, and not strengthening of the panchayat raj institutions. I- objected to the Bills' both on ethical and on constitutional grounds. The ruling party is almost at the fag end Of its mandate and its term and knowing fully well* that these Bills can not be put into execution till 1990-91. they are rushing through these Bills with only a political motive, keeping the coming elections in view, arid the whole exercise has been all through a "political gimmickery which is guided by partisan considerations.

Among the constitutional grounds on which I object to the Bills are, apart from the encroachment upon' the powers of the State, as I said, these Bills go against trie spirit Of the federalism itself and against the division of powers between the Centre and the States. The very introduction of two new schedules Schedule 11 and Schedule 12, virtually means introduction of a 3-tier administration- That means we are changing the basic structure of the Constitution itself. I quoted article 1 of the Constitution which says "India, that is Bharat, is a Union of States". It does not say that it is a Union of federal government, the States and the local bodies. Nowhere it is said like that. Unless article 1 is amended, these